

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5231**

TO BE ANSWERED ON THE 27TH MARCH, 2018/ CHAITRA 6, 1940 (SAKA)

ESCAPE OF WILFUL DEFAULTERS

5231. SHRI PRALHAD JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is taking steps for not allowing the wilful defaulters to leave India at immigration check points;

(b) if so, the details thereof;

(c) whether there will be any exceptions in allowing travel for wilful defaulters abroad; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): In accordance with the existing instructions, Look Out Circular(LOC) can be opened by the Bureau of Immigration in respect of Indian citizens and foreigners on the request of an authorized originator, which includes an officer not below the rank of Deputy Secretary to the Government of India; or an officer not below the rank of Joint Secretary in the State Government; or District Magistrates; or Superintendents of Police; or designated officers of various law enforcing and security agencies; or designated officer of Interpol; or as per directions of any Criminal Court in India. In such cases where LOC is opened in cognizable offences under the Indian Penal Code (IPC) or other penal laws, the immigration authorities can detain as well as prevent any such person including a wilful defaulter from leaving India.
